

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.32(MAH)/2010  
CA No.

CORAM:

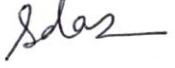
Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2017

NAME OF THE PARTIES: Shri Kalpesh Kantilal Dedhia

V/s.  
M/s. Altius Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Kalpesh Dedhia	Petitioner	
2.	Ms. Kirtida Chandarana a/w Mr. S. Das		
	2/b. Mahernosh Huzoorwala Adr. for R. No. 4, 9 812		

**COMMON ORDER**  
**TCP No. 31/397-398/CLB/MB/MAH/2010**  
**TCP No. 32/397-398/CLB/MB/MAH/2010**

1. The Petitioner No. 1 is present in person. Respondents are also duly represented.
2. The Petitioner has again mentioned the Order of the Hon'ble High Court dated 17.02.2017 passed in connection with the Order of the CLB bearing No. Company Petition No. 33/10 dated 17.02.2017. He has stated that the decision of the Hon'ble High Court is to be carried before Supreme Court, but no evidence is on record. Further he has also stated that due to the demise of one of his Learned Advocate on record, seeking time to substitute the Learned Advocate. Time granted. The present position is that the High Court Order has pronounced an Order, therefore, the issue stood resolved. Time to carry the matter to the Supreme Court cannot be granted by this forum. The matter is to be proceeded further as per the Hon'ble High Court Order. The Petitioner is directed that no further time will be granted and argue the matter at the early date of hearing.
3. The matter is adjourned after Court Vacation to **09<sup>th</sup> June, 2017**.

Dated: **18.04.2017**

Sd/-  
**M.K. Shrawat**  
Member (Judicial)